

Annexure - 4

Name of the corporate debtor: C. Mahendra Exports Limited

Date of commencement of Liquidation: 29 July 2025

List of Stakeholders as on: 27 September 2025

List of operational creditors (other than Workmen, Employees and Government Dues)

(Amount in ₹)

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
|---------|--|---------------------------|--------------------|---------------------------|----------------------------|---|---|-----------------------------|--|----------------------------|--|--------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by lien or attachment pending disposal | Whether lien / attachment removed? (Yes/No) | Amount covered by guarantee | % share in total amount of claims admitted | | | | | |
| 1 | MUFG Intime India Pvt Ltd | 19/08/25 | 10,94,647 | 10,94,647 | Share Registry Maintenance | No | NA | No | 0.00% | No | No | - | - | |
| 2 | The Panchratna Co-operative Housing Society Ltd | 02/09/25 | 25,99,450 | 25,99,450 | Society dues | No | NA | No | 0.00% | No | No | - | - | |
| 3 | Nagindas Mansion C.H.S. Ltd. | 03/09/25 | 33,72,998 | 33,72,998 | Society dues | No | NA | No | 0.01% | No | No | - | - | |
| 4 | Bharat Diamond Borse (BDB) | 07/12/24 | 3,37,53,626 | 3,29,61,010 | Society dues | No | NA | No | 0.05% | No | No | 7,92,616 | - | Note -I |
| 5 | Central Depository Services (India) Limited (CDSL) | 02/01/25 | 13,21,428 | 13,21,428 | Depository Charges | No | NA | No | 0.00% | No | No | - | - | Note -I |
| 6 | Prasad Chambers Premises Co.op Society Ltd. | 03/09/25 | 25,22,802 | 25,22,802 | Society dues | No | NA | No | 0.00% | No | No | - | - | |
| | Total | | 4,46,64,951 | 4,38,72,335 | | | | | 0.07% | | | 7,92,616 | - | |

Note:

1. The stakeholder has not submitted their claims during Liquidation Process. Accordingly, the claims submitted during CIRP period has been deemed to be submitted under Section 38, and accordingly included in the list of stakeholders.